

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No.07(ND)/2017

IN THE MATTER OF:

Ratangiri Gas & Power Pvt. Limited
AND
Konkon LNG Pvt. Ltd.

... Petitioner

... Respondent

Order under Section 230-232 of the Companies Act, 2016

Order delivered on 28.06.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Petitioner : Shri U.K. Choudhary, Advocate
Shri Manpreet Lamba, Advocate
Shri Himanshu Vij, Advocate

For the Respondent : Shri Chiradeep Balooni, Company Prosecutor
For Regional Director (NR)

ORDER

It appears that all ~~other~~ parties are not aware of the hearing of the present petition as on today. The date of hearing given in the order dated 03.05.2017 is 06.07.2017. Therefore, it is incumbent to intimate all concern about the date of hearing for tomorrow i.e. on 29.06.2017.

List the matter on 29.06.2017.

Sol -

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sol -

(R. VARADHARAJAN)
MEMBER(JUDICIAL)